

(b) Due to acute constraint of resources, the project cannot be considered at present.

Railway track between Dohrihat to Sehajna

3886. SHRI RAJ NARAIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to lay a new railway track from Dohrihat to Sehajna;

(b) whether any survey was conducted; and

(c) if so, the action taken by the Government on the basis of this survey?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Yes, Sir.

(c) The project was found to be unremunerative and in view of constraint of resources could not be considered for implementation.

Condition of Coaches

3887. SHRI MOHAN RAWALE:
SHRI N.J. RATHVA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of outdated and dilapidated coaches and engines in use in suburban trains in Mumbai (Maharashtra) on Western Railway, Central Railway and harbour line;

(b) whether there is any proposal to replace such coaches in a phased manner; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) There are 88 EMU coaches on Western Railway and 88 EMU coaches on Central Railway (including harbour line) that are working beyond their normal (codal) life of 25 years.

(b) and (c). The above overaged coaches are programmed to be replaced by 31.3.96 out of those to be manufactured by ICF/ Madras and Jessops/Calcutta.

[English]

Railway Passes

3888. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state:

(a) whether widows of retired railway employees are entitled for free railway passes;

(b) if so, the conditions on which these passes are made available;

(c) whether the Government have denied these passes to widows of railway employees who retired before March 12, 1987;

(d) if so, the reasons therefor;

(e) whether the Government propose to consider giving such passes to all widows of railway employees and remove the discrimination; and

(f) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). As per the extant scheme only those widows of Railway employees, who were or are in